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In the Central Administrative Tribunal
Principal Bench, New Delhi

OA No.575/90

Date of decision: 31.03.93.

MP 2467/90

Shri S. Chandraprakasan

....Applicant

Versus

Union of India & Another

....Respondents

Coram:-

The Hon'ble Justice Mr. S.K. Dhaon, Vice-Chairman(J)

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicant

In person.

For the respondents

Shri P.P. Khurana, Counsel.

Judgment(Oral)

(Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J))

The applicant prays that he may be permitted to withdraw this Application with the permission that he may file a fresh O.A. if a situation arises. The permission is accorded. This O.A. is dismissed, as withdrawn. There shall be no order as to costs.

Consequently MP stands disposed of.


(I.K. Rasgotra)

Member(A)


(S.K. Dhaon)

Vice-Chairman

San.